

(b) whether the police officers/ personnel responsible for tortures death are merely transferred and the matter has been hushed up and no case is registered against the guilty officials;

(c) whether the police personnel send the innocent persons to jail by implicating them in false cases in case they do not give the statement as per their-wish ; and

(d) if so, the Corrective measures proposed to be taken by the Government to avoid harassment by police to the innocent persons?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Whereas there was no instance of death in Delhi due to police torture during the period from May, 1997 to 27th July, 1997, the number of cases of murder and suicide reported during the same period was 126 and 252 respectively.

(b) No, Sir. Action as per law is taken in such cases.

(c) and (d) No such instance has come to notice during the aforesaid period. Delhi Police personnel are, however, regularly briefed to ensure that investigations are conducted in an impartial manner. The senior officers of Delhi Police also maintain a close supervision of investigations at hand.

[English]

#### Drug Abuse

2083. SHRIMATI BHAVNA BEN DEVRAJBHAI CHIKHALIA :  
SHRI VIJAY PATEL :

Will the Minister of WELFARE be pleased to state :

(a) whether the Government have assessed the gravity of drug abuse which is spreading fast among the slum women in the country ;

(b) if so, the details thereof ;

(c) if so, the details of grants given to Non-Government Organisations for the purpose in each State during the last three years ;

(d) whether about 90% of the grant given to NGOs is meant for eradication and motivation of knowledge about this menace; and

(e) if so, the success achieved so far in this regard?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) and (b) While no specific study has been made for assessing the gravity of drug abuse among slum women in the the country, various reports indicate that there is rising incidence of drug abuse amongst certain vulnerable sections of the Society, which *inter alia* include slum women.

(c) to (e) The Ministry is implementing the Scheme for Prohibition and Drug Abuse Prevention since 1985-86 which is a community based approach for building awareness and educating people about ill-effects of drug abuse, treatment and rehabilitation of drug addicts. Under this Scheme, grant-in-aid to the extent of 90% of the approved expenditure as per norms under the Scheme, is released to the voluntary organisations for setting up/maintenance of Deaddiction-cum-Rehabilitation Centres, Awareness and Preventive Education Programmes and organising of De-addiction Camps. Under this programme, assistance is given to voluntary organisations for setting up of 123 De-addiction cum-Rehabilitation Centres and 218 Awareness and Counselling Centres all over the country. The number of drug addicts who have registered at these Centres has increased from 1627 in 1985-86 to 3.05 lakhs in 1996-97. The details of grants released to the Centres in each State during the last 3 years is given in the enclosed Statement.

#### Statement

Amount spent under the scheme for prohibition and Drug Abuse Prevention during 1994-95 to 1996-97 through Grant-in-aid to Voluntary Organisations- State-wise

		(Rs. in lakhs)		
S.No.	Name of State	1994-95	1995-96	1996-97
1	2	3	4	5
1.	Assam	7.34	10.57	7.05
2.	Andhra Pradesh	15.07	14.85	19.04
3.	Bihar	122.60	103.69	74.71
4.	Goa	10.51	6.41	16.49
5.	Gujarat	43.75	33.55	30.14
6.	Haryana	92.87	46.69	44.59
7.	Jammu & Kashmir	9.30	6.13	3.35
8.	Karnataka	19.33	19.66	23.74
9.	Kerala	82.88	83.56	91.80
10.	Madhya Pradesh	31.63	21.67	15.18
11.	Maharashtra	63.88	55.69	59.14
12.	Manipur	127.36	86.72	77.13
13.	Meghalaya	2.00	3.37	4.72
14.	Mizoram	43.83	29.64	26.30
15.	Nagaland	26.62	13.68	3.41
16.	Orissa	52.36	60.20	37.27
17.	Punjab	43.47	37.98	36.78
18.	Rajasthan	70.95	45.26	35.52
19.	Sikkim	4.52	0.56	1.20

1	2	3	4	5
20.	Tamil Nadu	69.37	90.70	72.77
21.	Tripura	7.10	1.90	2.78
22.	Uttar Pradesh	153.73	133.76	118.66
23.	West Bengal	116.68	80.90	63.49
<i>Union Territory</i>				
24.	Chandigarh	9.31	8.37	8.14
25.	Delhi	108.81	105.89	44.06
26.	Pondicherry	2.43	2.52	1.33

#### Stock of Old Foodgrains

2084. SHRI MANGAT RAM SHARMA : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the Government still hold a lot of old foodgrains in their godowns; and

(b) if so, the reasons therefor and also for their non and distribution to the people especially during the last year when there was shortage and prices of foodgrains rose very high?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI RAGHUVANS PRASAD SINGH) : (a) Yes, Sir. (A small quantity of) Around 4.82 lakh MTs of Goodgrains is lying in the godowns of FCI which are more than two years old.

(b) although FCI follows the principle of First-in-First-out in disposal of stocks, due to certain unavoidable circumstances such as movement constraints, closure of depots, upgradation procedures, operational exigencies, low offtake by states, non- acceptance of old stock by some State Governments in PDS etc., such accumulation cannot be eliminated. Last year, FCI issued foodgrains not only under PDS but also under Open Market Sale Scheme(D) to have a sobering affect on the market prices. FCI also auctions old stocks of foodgrains by open tenders.

#### Infrastructural Facilities for Mushroom Processing

2085. SHRI LAKSHMAN SINGH : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether there is any scheme for creation of infrastructural facilities for processing of mushroom in the country ;

(b) if so, the salient features thereof ;

(c) the number of States covered under the scheme and the financial assistance given for the purpose, State-Wise ; and

(d) the criteria fixed for giving financial assistance to backward States like Madhya Pradesh, Uttar Pradesh, Rajasthan, Bihar for implementation of the scheme ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) to (d) During the 9th Five Year Plan, including 1997-98, the Ministry of Food Processing Industries proposes to implement a Plan Scheme to provide assistance to joint/ assisted sector undertakings, cooperatives, private sector undertakings, non-Governmental organizations, Voluntary organizations, etc. for setting up of infrastructural facilities for cultivation and processing of mushrooms in the country.

Financial assistance to the Joint/assisted sector undertakings would be available in the form of interest-free loan. In the case of private sector undertakings, cooperatives, Voluntary Organizations and State public sector undertakings belonging to North-Eastern States including Sikkim, Jammu & Kashmir and Himachal Pradesh financial assistance would be available in the form of grant-in-aid. The financial assistance would be available to the implementing organizations for setting up of compost pastuerisation facilities, spawn lab and canning & processing facilities for mushrooms.

The State-wise details of financial assistance provided during the 8th Five Year Plan are given in the attached Statement.

No specific criteria has been fixed for providing financial assistance for mushroom projects to be set up in backward States like Madhya Pradesh, Uttar Pradesh, Rajasthan, Bihar in implementation of the Scheme. Financial assistance by the Ministry is provided on the basis of technical & economic viability of proposal received.

#### Statement

*The statewise details of Financial Assistance provided for setting up of infrastructural facilities for Cultivation & Mushroom processing during the VIIIth Five Year Plan*

Name of the State	Amount of Assistance Released (Rs. in Lakhs)	
1	2	
Andhra Pradesh	-	25.00
Assam	-	20.91
Bihar	-	6.18
Himachal Pradesh	-	23.65
Haryana	-	14.00
Maharashtra	-	126.12
Manipur	-	2.67